

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).371/2014

(From the judgement and order dated 26/09/2013 in CRLA No.1623/2002, of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

BHARTI

Petitioner(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(With appln(s) for bail,exemption from filing c/c of the impugned
order,exemption from filing O.T. and office report)

Date: 17/02/2014 This Petition was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE MADAN B. LOKURFor Petitioner(s) Mr. Shantwanu Singh, Adv.
Mr. Ashok Kumar Singh,Adv.For Respondent(s) Mr. Ramesh Kumar, Adv.
Mr. Rana Ranjit Singh,Adv.UPON hearing counsel the Court made the following
O R D E R

List the matter on Friday, i.e., 21.2.2014.

[Gulshan Kumar Arora]
Court Master[Indu Pokhriyal]
Court Master